

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 27301/2017

(Arising out of impugned final judgment and order dated 21-02-2017 in CRLMA No. 5859/2017 passed by the High Court of Judicature at Allahabad)

PRADEEP KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(With IA No.97554/2017-CONDONATION OF DELAY IN FILING and IA No.97555/2017-EXEMPTION FROM FILING O.T.)

Date : 29-01-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Anurag Dubey, Adv.

Mr. Rajesh P., Adv.

Mr. Abhishek C., Adv.

Mr. S. R. Setia, AOR

For Respondent(s)

Ms. Sakshi Kakkar, Adv.

Mr. Sanjay Kumar Tyagi, AOR

Mr. Prash Goutam, Adv.

Mr. Raahul Trivedi, Adv.

Mr. Devendra Rahul Chaudhary, Adv.

Mr. Prabodh Kumar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Let counter affidavit be filed within four weeks.

Rejoinder, if any, may be filed within four weeks thereafter.

List the matter after eight weeks.

(NIDHI AHUJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER